

IN THE HIGH COURT OF JHARKHAND AT RANCHI
I.A. No. 3444 of 2020
in
Cr. Revision No. 820 of 2019

...
Vijay Kumar Yadav ... Petitioner
-V e r s u s-
1.The State of Jharkhand
2.Hemlata Devi Opposite Parties
...

Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

...
For the Petitioner : Ms. Rashmi Kumar, Advocate.
For the State : Mr. Manoj Kumar Mishra, APP
...

06/09.07.2020

1. Defects, as pointed out by the office, is hereby ignored on the prayer of the learned counsel for the petitioner.

...
I.A. No. 3444 of 2020
...

1. This interlocutory application has been filed for exempting the petitioner from surrendering in the court below.

2. Learned counsel for the petitioner has submitted that draft of Rs.5,00,000/- i.e. the compensation amount and Rs.5,000/, i.e. the fine amount, has been drawn in favour of the Opposite Party No. 2, as would be evident from Annexure-2. It is submitted that the petitioner is ready and willing to settle the dispute and deposit the draft for payment of the amount as ordered by the court below.

3. Learned A.P.P. is present.

4. Heard. Considering the fact, that the petitioner has drawn the draft of the compensation amount to be paid to Opposite Party No. 2, he is exempted from surrendering in the court below. The petitioner shall deposit the aforesaid drafts before the Registrar General, Jharkhand High Court, Ranchi.

5. With the aforesaid direction, I.A. No. 3444 of 2020 stands allowed.

...
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1. Learned counsel for the petitioner shall file the requisites of notice, under registered cover with A/D and under ordinary process, for service upon Opposite Party No.2, at the earliest,
2. If the notices are so filed, office to list this case on 25.08.2020.
3. Office to mention the name of Mr. Manoj Kumar Mishra as the learned counsel for the State.

(AMITAV K. GUPTA, J.)